


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 28.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 22/BB/ 17	-	Hearing	Rule 6 of IB	Emerson network power india Pvt.Ltd Vs.Tulip Data centre services Pvt.Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	ALOKE MADAPPA 98454 93943	PETITIONER / APPLICANT	

Counsel for petitioner is present. Notice issued to the respondent is returned with endorsement "addressee left". However, counsel for petitioner reported that the respondent's registered office is functioning from the same address and he requested fresh notice to the respondent and that he will undertake to serve the notice on the respondent.

On the request of the counsel for the petitioner, fresh notice is ordered to the respondent. Petitioner counsel to collect notice from the Registry and serve it on the respondent personally.

List it on 20.07.2017.

  
MEMBER (J)

  
MEMBER (T)